

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT NO II

(50) C.P.(IB) -4171(MB)/2019

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.03.2020**

NAME OF THE PARTIES: Gujarat Metal Rolling Mills

V/s

Bhanu Cosmetics Packaging Pvt Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the parties present.
2. One last opportunity is granted to the Corporate Debtor to file its reply to the petition within a period of seven days from today. Copy of the reply shall be served in advance on the next date of hearing on the Counsel for the Operational Creditor.
3. List this matter on **13.04.2020**.

Sd/-

**RAVIKUMAR DURAISAMY
MEMBER (Technical)**

03.03.2020

Jd

Sd/-

**RAJASEKHAR V. K
MEMBER (Judicial)**